

**Mr. Krishnan Venugopal, Senior Advocate with
Mr. Aditya Dewan and Mr. Siddharth Chechani,
Advocates for Allottees**

ORDER

13.01.2020 A suggestion has been made on behalf of some of the allottees to allow the 'Committee of Creditors', who will guide the 'Interim Resolution Professional' to ensure that the Company/Project remains a going concern. We deliver the order, as may be passed, on the next date.

Heard the parties.

The Appellant/Promoter are allowed time till 17th January, 2020 to file affidavit with regard to the amount which they intend to invest to ensure that the Company/Project remains a going concern; the time-frame and the source from such investment will be made.

Post both the Appeal(s) 'for orders' on **3rd February, 2020** before the 1st Bench.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

/ns/gc